



2024:KER:34012

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE

&

THE HONOURABLE MR. JUSTICE S.MANU

FRIDAY, THE 24TH DAY OF MAY 2024 / 3RD JYAISHTA, 1946

WP(C) NO. 17677 OF 2024

PETITIONER/S:

SOCIAL JUSTICE VIGILANCE FORUM
41/614, PADIVATTOM, KOCHI REPRESENTED BY ITS
PRESIDENT, P T RDHAKRISHNAN, ADVOCATE, AGED 59 YEARS,
S/O K R THANKAPPAN PILLAI, RAJANI VIHAR, PADIVATTOM,
EDAPPALLY P.O., KOCHI, PIN - 682024

BY ADVS.

M.R.NANDAKUMAR

MAYIKA SUNDAR

ARJUN ANIL

ASIN V.S.

ANNA MARIA

RESPONDENT/S:

- 1 STATE OF KERALA
REPRESENTED BY CHIEF SECRETARY TO GOVERNMENT,
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM,
PIN - 695001
- 2 THE SECRETARY TO GOVERNMENT OF KERALA
LOCAL SELF GOVERNMENT DEPARTMENT, GOVERNMENT
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 3 SRI.V.K.BABU PRAKASH
JUDICIAL MEMBER, KERALA STATE REAL ESTATE APPELLATE
TRIBUNAL, KURUVI BUILDINGS, ST.VINCENT ROAD,
ERNAKULAM NORTH P.O, PIN - 682018
BY SMT.DEEPA NARAYANAN, SPL.GOVERNMENT PLEADER LSGD

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
24.05.2024, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



J U D G M E N T

A.Muhamed Mustaque, J.

This matter is related to selection of a judicial member in the ensuing vacancy in the Kerala Real Estate Appellate Tribunal arising with effect from 28.05.2024. The present member Sri.Babu Prakash will retire on 27.05.2024.

2. The learned Special Government Pleader, on instructions, submits that the selection to the post is over and due to general election in the country, the appointment could not be made. It is submitted that, immediately after 04.06.2024, the appointment will be made. This submission is recorded.

Accordingly, this writ petition is disposed of.

Sd/-

A.MUHAMED MUSTAQUE, JUDGE

Sd/-

S.MANU, JUDGE



APPENDIX OF WP(C) 17677/2024

PETITIONER EXHIBITS

Exhibit P1 A TRUE COPY OF THE REPRESENTATION ALONG
WITH THE POSTAL RECEIPT EVIDENCING THE
DISPATCH OF THE SAME

Exhibit P2 A PHOTO COPY OF THE ORDER DATED
01/03/2023 IN WP(C)NO. 5108 OF 2023